

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2818/2002

Thursday, this the 31st day of October, 2002

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

(2)

Begraj
D-2, Sector-1, Noida

..Applicant

(By Advocate: Shri S.C.Soren)

Versus

1. Union of India
Ministry of Finance
Dept. of Economic Affairs
North Block, New Delhi
Through its Secretary

2. India Govt. Mint
D-2 Sector-1, Noida
through its G.M.

..Respondents

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

Learned counsel for applicant does not press the present application and states that, if so advised, he would administratively seek the redressal of his grievances.

2. Allowed as prayed. Subject to aforesaid, OA is dismissed as withdrawn.


(S.A.T. Rizvi)
Member (A)

/sunil/


(V.S. Aggarwal)
Chairman